

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **29.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP.IB/21/CHE/2021
NAME OF PETITIONER : Anil Kumar M jain Huf & 3 Others
NAME OF RESPONDENT : Colorhome Developers Pvt Ltd
SECTION : Sec 7 of IBC, 2016

ORDER

The Petitioner is represented by Mr. G. Prabhu, Advocate through video conferencing platform.

This Application was filed on 11.03.2021. The pecuniary jurisdiction of this Tribunal has been raised on 24.03.2020 by the Notification issued by the Central Government from Rs.1 lakh to Rs.1 Crore.

This Application has been filed by the four claimants to the tune of Rs.12,72,833/-.

The Counsels on record have filed various Applications before this Tribunal for the default amount which is much below to the enhanced amount notified by the Central Government to the tune of Rs.1 Crore.

We have repeatedly dismissed many Applications on the said reason and in spite of which the Applicant has filed this Application claiming the amount which is much below to the pecuniary jurisdiction of this Tribunal.

Hence, this Application has been **dismissed** with a cost of Rs.25,000/- to be paid to the Hon'ble Prime Minister's Relief Fund.

Accordingly, CP.IB/21/CHE/2021 stands **closed**.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)